GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO.6202
TO BE ANSWERED ON 04.04.2018

Action against Corrupt Officials

6202. **SHRI LAXMI NARAYAN YADAV :**
SHRIMATI RAMA DEVI :

Will the Minister of COAL be pleased to state:

(a)   whether coal companies under the Ministry of Coal have sent any proposals for taking action against their alleged corrupt officials;
(b)   if so, the details thereof during the last three years;
(c)   the number of cases, out of them, in which approval for suitable action has been granted and those which are still pending;
(d)   the reasons for delay in giving approval for action in pending cases;
(e)   the details of the provisions for taking action against the corrupt officials of coal companies; and
(f)   the reaction of the Government regarding compliance of the said provisions?

ANSWER

MINISTER FOR RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)

(a) to (d)   Yes, Madam. The company wise details thereof during the last four years for Coal India Ltd. (CIL) and its subsidiary companies is as under :-

The details of the complaints of corruption/irregularity undertaken are:

Name of the coal company	2014-15	2015-16	2016-17	2017-18 (up to February 18)
Eastern Coalfields Ltd. (ECL)	90	43	13	35
Bharat Coking Coal Ltd. (BCCL)	90	13	21	33
Central Coalfields Ltd. (CCL)	16	24	38	19
South-Eastern Coalfields Ltd. (SECL)	46	35	34	63
Western Coalfields Ltd. (WCL)	88	49	58	51
Northern Coalfields Ltd. (NCL)	05	28	15	11
Mahanadi Coalfields Ltd. (MCL)	10	08	13	23
Central Mine Planning and Design Institute Ltd. (CMPDIL)	0	1	0	2
Coal India Ltd. (CIL)	20	20	27	18

The number of cases where the CIL & its subsidiaries has conducted any investigation in this regard:

Name of the coal company	2014-15	2015-16	2016-17	2017-18 (up to February 2018)
ECL	90	43	13	35
BCCL	90	13	21	33
CCL	16	24	38	19

SECL	46	35	34	63
WCL	88	49	58	51
NCL	5	28	15	11
MCL	10	08	13	23
CMPDIL	0	1	0	2
CIL	20	20	27	18

The number of the officers against whom charges were registered by the investigating agencies and those punished or exonerated, as a result thereof (the outcome subsidiary-wise, year-wise):

Name of the coal company	2014-15		2015-16		2016-17		2017-18 (up to February 2018)	
	Major penalty	Minor penalty	Major penalty	Minor penalty	Major penalty	Minor penalty	Major penalty	Minor penalty
ECL	12	06	15	06	07	14	10	01
BCCL	49	50	8	59	10	25	39	10
CCL	12	16	12	13	04	13	07	41
SECL	63	31	27	04	23	04	12	16
WCL	09	19	61	05	49	05	27	12
NCL	09	02	41	03	29	16	10	09
MCL	05	42	12	18	13	20	104	14
CMPDIL	00	00	00	00	00	00	00	00
CIL	04	03	01	08	10	09	07	01

Prosecution Sanction accorded on recommendation of CBI by CIL and subsidiaries

Name of the coal company	2014-15			2015-16			2016-17			2017-18 (up to February 2018)		
	Prosecution Sanction	Punished	Exonerated	PS	Pun	Exo	PS	Pun	Exo	PS	Pun	Exo
ECL	-	-	-	1	-	-	-	-	-	1	-	-
BCCL	6	-	-	1	-	-	-	-	-	1	-	-
CCL	6	3	-	3	9	2	1	9	-	2	9	1
SECL	2	-	-	1	-	-	4	1	1	9	-	-
WCL	-	1	-	-	15	1	-	11	-	-	1	-
NCL	-	-	-	-	-	-	-	-	-	-	-	-
MCL	1	-	-	-	2*	2*	-	2*	1*	1	-	-
CMPDIL	-	-	-	-	-	-	-	-	-	1	-	-
CIL	8	3	-	4	-	-	1	-	-	12	-	-

Note: * This is against the sanction for prosecution approved prior to 2013-14.

(e) & (f)   Coal India Executives' Conduct Discipline and Appeal Rules 1978 (as amended) has specific provisions for taking action against the corrupt officials. Nature of penalties to be imposed has been defined in Rule 27 of the said Rules. Rule 29 & Rule 30 specifically says about the procedure to be adopted for imposing major penalties. Rule 31 has the provision of imposing minor penalty to the corrupt officials. Rule 34 tells about the special procedure in certain cases where penalties can also be imposed on the corrupt officials. Government gives suitable response against the proposal of Coal India Limited and its subsidiary companies and in respect of corrupt officials whenever the proposals are sent for its advice as per rules and provisions of the Central Vigilance Commission.

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